



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 113

Shillong, Monday, September 21, 2015

30th Bhadra, 1937 (S.E.)

PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

ORDERS BY THE GOVERNOR

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NOTIFICATION

The 21st September, 2015.

No.LB.59/LA/2015/2.—The Meghalaya Value Added Tax (Amendment) Bill, 2015 introduced in the Meghalaya Legislative Assembly on the 21st September, 2015 together with the statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA VALUE ADDED TAX (AMENDMENT) BILL, 2015

A

BILL

further to amend the Meghalaya Value Added Tax Act, 2003.

Be it enacted by the Legislature of the State of Meghalaya on the Sixty-sixth Years of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Meghalaya Value Added Tax (Amendment) Act, 2015

(2) It shall come into force at once.

Amendment of Section 106 of the Act, 2003

2. In Section 106 of the Meghalaya Value Added Tax Act, 2003, after the proviso to the existing sub-section (2), a new sub-section (2A) and a proviso shall be inserted, namely, -

“(2A) Every person or dealer or supplier responsible for paying sale price or consideration or any amount purporting to be full or in part payment of sale price or consideration in respect of any sale for supply of coal and limestone to cement plants and other manufacturing industries, both private and public limited, shall at the time of credit to the account of or payment to the payee of such amount in cash, by cheque, by adjustment or in any other manner whatsoever, deduct tax at source therefrom in the prescribed manner at the rate specified in the Scheduled to the Act:

Provided that no deduction shall be made under this sub-section where the amount paid or credited by such person in any financial year does not exceed the prescribed amount or where the dealer produces a certificate as prescribed from the Commissioner that he has no liability to pay tax or that he has paid tax payable by or due from him”.

STATEMENT OF OBJECT AND REASONS

In the Meghalaya Value Added Tax Act, 2003 and the rules framed thereunder, deduction of tax at source on account of supply of coal and limestone to *cement plants and other manufacturing industries* has not been provided for to enable such deduction of tax at source from such persons/ dealers /suppliers. The Government intends to bring the local sale and supply of coal and limestone to cement plants and other manufacturing industries under the aforesaid Act to generate additional revenue for the State. Therefore, it is proposed to insert a new sub-section (2A) and a proviso to the aforesaid section.

Hence the Bill.

Dr. MUKUL SANGMA,
Chief Minister

E. C. KHARKONGOR,
Secretary,
Meghalaya Legislative Assembly

FINANCIAL MEMORANDUM

The provision of this Bill when enacted and enforced will be administered by the existing staff of the Taxation Department and no additional expenditure will be involved from the *Consolidated Fund of the State of Meghalaya*.



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MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 21st September, 2015.

No.LB.60/LA/2015/2.—The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Bill, 2015 introduced in the Meghalaya Legislative Assembly on the 21st September, 2015 together with the statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(AMENDMENT) BILL, 2015**

A

BILL

to further amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2015.

(2) It shall come into force at once.

Amendment of section 4

2. In section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1),-

(i) for the existing clauses (a) and (b), the following new clauses (a) and (b) shall be substituted, namely,-

“ (a) ensure that the revenue surplus of the State is maintained throughout the award period of the 14th Finance Commission:

(b) (i) maintain fiscal deficit to an annual limit of 3% of GSDP during the award period of the 14th Finance Commission (2015-2020);

(ii) provide for flexible limit of 0.25% over and above the 3% of GSDP for any given fiscal year to which its fiscal deficit is to be fixed if its debt-GSDP ratio is less than or equal to 25% of the preceding year.

(iii) be further eligible for additional 0.25% of GSDP in a given year for which the borrowing limits will be fixed if the interest payments are less than or equal to 10% of the revenue receipts in the preceding year.”

(ii) after clause (f), a new clause (g) shall be inserted, namely, -

“(g) maintain a ceiling on the sanction of new capital works to three times of the annual budget provision.”

STATEMENT OF OBJECT AND REASONS

The 14th Finance Commission has recommended that the State amend its Principal Act, the Fiscal Responsibility and Budget Management Act, 2006 to provide for the following:

- i) To ensure that the revenue surplus of the State is maintained throughout the award period of the 14th Finance Commission.
- ii) To maintain fiscal deficit to an annual limit of 3% of GSDP during the award period of the 14th Finance Commission (2015-2020);
- iii) To provide for flexible limit of 0.25% over and above mentioned 3% of GSDP for any given fiscal year to which its fiscal deficit is to be fixed, if its Debt-GSDP ratio is less than or equal to 25 % in the preceding year.
- iv) To be further eligible for additional 0.25% of GSDP in a given fiscal year for which the borrowing limits will be fixed if the interest payment is less than or equal to 10% of the revenue receipts in the preceding year.
- v) To maintain a ceiling on the sanction of new capital works to three times of the annual budget provision.

Hence the Bill.

Dr. MUKUL SANGMA,
Chief Minister, i/c Finance

E. C. KHARKONGOR,
Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

There will be no additional expenditure from the Consolidated Fund of India for implementing the provisions of this Act



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GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 21st September, 2015.

No.LB.61/LA/2015/2.—The Meghalaya Legislators' Salaries and Allowances (Amendment) Bill, 2015 introduced in the Meghalaya Legislative Assembly on the 21st September, 2015 together with the statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES
(AMENDMENT) BILL, 2015**

**A
BILL**

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

- | | |
|-------------------------------------|---|
| Short title and commencement | <p>1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2015.</p> <p>(2) It shall come into force on and from the 1st October, 2015.</p> |
| Amendment of Act 2 of 1972 | <p>2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowance) Act 1972, for words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty" shall respectively be substituted.</p> |
| Amendment of Act 4 of 1972 | <p>3. In the Meghalaya (Ministers' Salaries and Allowance) Act, 1972, in Section 2,-</p> <p>(i) in clause (a), for the words "rupees fifty thousand", the words "rupees sixty four thousand" shall be substituted.</p> <p>(ii) in clause (b), for the words "rupees forty nine thousand six hundred ", the words " rupees sixty three thousand six hundred" shall be substituted.</p> <p>(iii)in clause (c), for the words "rupees forty nine thousand two hundred and fifty", the words "rupees sixty three thousand two hundred and fifty" shall be substituted.</p> <p>(iv)in clause (d), for the words "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty two thousand seven hundred and fifty" shall be substituted.</p> <p>(v) in clause (e), for the words "rupees forty eight thousand fifty hundred ", the words "rupees sixty two thousand five hundred " shall be substituted.</p> |

- Amendment of Act 8 of 1972**
4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act 1972,-
- (a) In Section 3, for the words " rupees twenty thousand", the words " rupees thirty four thousand" shall be substituted;
- (b) In Section 4,-
- (i) in clause (b) for the words " rupees two hundred", the words "rupees six hundred" shall be substituted.
- (ii) in clause (c) for the words "rupees three hundred" and "rupees five hundred" , the words "rupees five hundred" and "rupees eight hundred" shall respectively be substituted;
- (c) the existing Section 6B shall be substituted by the following new section, namely,-
- " 6B. (1) A member along with any one of his family member shall be entitled to travel concession only once in every year for visiting to any one place in India by air by shortest air route.
- (2) A member along with his family member not exceeding five shall be entitled to travel concession only once during the term of his office for visiting to any one place in India by rail in first class accommodation by shortest rail route."
- Amendment of Act 6 of 1983**
5. In Section 3 of the Meghalaya Legislative Assembly (Leader of Opposition) (Salaries and Allowance) Act, 1983 for the words "rupees forty nine thousand two hundred fifty" the words " rupees sixty three thousand two hundred and fifty" shall be substituted.

Statement of object and reasons

The present rate of MLAs sitting allowance of attending Session under Section 4 (b) is Rs. 200/- per day. Now, as rate of the sitting allowance is found to be very low and does not commensurate with the prevailing economic conditions it appears to be reasonable that the rates needs to be enhanced up to Rs. 600/- per day. Further, the present rates of daily allowance under Section 4(c) for travelling by the MLAs is Rs. 300/- within the State and Rs. 500/- outside the State which was last amended and revised in 2004 and these rates too does not commensurate with prevailing economic conditions, hence the rate of DA is to be enhanced to Rs.500/- and Rs.800/- respectively by the amendment bill.

Furthermore, the existing provisions of Section 6B of the Act is necessary to be amended as the matters of the entitlement of Travelling Concession by Members and his family needs to clearly specify the entitlement of the limits and number of journey, hence this provisions is proposed to be substituted by new section 6B(1) and (2) respectively as proposed in this bill. The bill proposes to readjust the rate of salaries of CM, Dy CM, Speaker, Dy Speaker, Leader of Opposition and MLA without altering the total emolument

Hence the Bill.

P. TYNSONG,
Minister Parliamentary Affairs

E. C. KHARKONGOR,
Secretary,
Meghalaya Legislative Assembly

Financial Memorandum

The Meghalaya Legislators Salaries and Allowance (Amendment) Bill 2015 is to enhance the sitting allowance for the Members for attending the Session of the House, as well as the enhancement of daily allowance within and outside the State, and also for replacement of Section 6B by new provision. Therefore by enhancement of the rates of sitting and daily allowance and replacement by new Section 6B (1) & (2) shall entail additional expenditure out of the Consolidated Fund of the State.



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GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 21st September, 2015.

No.LB.62/LA/2015/2.—The Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2015 introduced in the Meghalaya Legislative Assembly on the 21st September, 2015 together with the statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
(AMENDMENT) BILL, 2015**

A

BILL

further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

Be it enacted by the Legislative of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

Short title and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2015.

(2) It shall come into force at on and from the 1st October, 2015.

Amendment of sub-section (1) Section 3 Act of 1977

2. In Section 3 (1) of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977, herein after to as principal Act, as amended for the words "ten thousand", the words "seventeen thousand" shall be substituted.

Amendment of Section 4A

3. After Section 4A of the principal Act, the following explanation shall be inserted, namely,-

"Explanation – 'Services' means services under the Government as Government servant but does not include service as elected representative".

Statement of object and reasons

The Legislative Assembly of Meghalaya (Members' Pension) Act 1977 provides for payment of pension to ex-MLAs at a rate of Rs. 10,000/- per month. Since, the rate of the Ex-MLAs is found to be very low and does not commensurate with the prevailing economic conditions and it is deemed fit and reasonable to be enhanced.

Therefore, it is proposed to enhance the existing Members Pension of Rs. 10,000/- to Rs. 17,000/- per month.

Hence, the Bill.

P. TYNSONG,
Minister Parliamentary Affairs

E. C. KHARKONGOR,
Secretary,
Meghalaya Legislative Assembly

Financial Memorandum

The Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill 2015 is to enhance the rates of pension for the ex- Members of the Legislative Assembly of Meghalaya. Therefore by enhancement of the rates of ex- MLAs' Pension additional expenditure out of the Consolidated Fund of the State will be involved.



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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 21st September, 2015.

No.LB.63/LA/2015/2.—The Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Bill, 2015 introduced in the Meghalaya Legislative Assembly on the 21st September, 2015 together with the statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' FAMILY PENSION)
(AMENDMENT) BILL, 2015**

A

BILL

further to amend the Legislative Assembly of Meghalaya (Members' Family Pension) Act, 2002.

Be it enacted by the Legislative of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

Short title and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Act, 2015.

(2) It shall be come into force on and from the 1st October 2015.

Addition of new proviso to Section 3 Act of 2002

2. After Section 3 of the Legislative Assembly of Meghalaya (Members' Family Pension) Act, 2002, as amended (herein referred to as principal Act), the following new proviso shall be added,-

“Provided such family pension shall be deemed to be revised consequently from time to time on every amendment of the Legislative Assembly of Meghalaya (Members' Pension Act 1977.”

Amendment of Section 5

3. In Section 5 of the principal Act, in between the words “to” and “in” occurring in the first line, the word “proviso” shall be inserted.

Statement of object and reasons

The existing provisions on the mode of revision of the Members' Family Pension as provided in the Legislative Assembly of Meghalaya (Members' Family Pension) Act 2002 is required to implicitly specify the mode and effect of revision of the Members family pension from time to time on every amendment of the Legislative Assembly of Meghalaya (Members' Pension) Act 1977. Hence new proviso is to be added in Section 3 of the Act. Consequently, Section 5 of this Act also need to be slightly amended in line with the proposal to add new proviso to Section 3.

Hence, the Bill.

P. TYNSONG,
Minister Parliamentary Affairs

E. C. KHARKONGOR,
Secretary,
Meghalaya Legislative Assembly

Financial Memorandum

The proposal of the Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Bill 2015 is to enhance the rates of Member's family pension. Therefore by enhancement of the rates of ex- MLAs family Pension additional expenditure out of the Consolidated Fund of the State will be involved.



Postal Registration No. N. E.—771/2006-2008

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30th Bhadra, 1937 (S. E.)

PART-III

ELECTION COMMISSION OF INDIA

Nirvachan Sadan,

Ashoka Road,

New Delhi—110001

Dated the 15th September, 2015

24th Bhadra, 1937 (Saka)

NOTIFICATION

No.56/2015 (II)/PPS-III.—In pursuance of sub-paragraph (2) of paragraph 17 of the Election Symbols (Reservation & Allotment) Order, 1968, the Election Commission of India hereby makes the following further amendments to its Notification No.56/2015/PPS-II, dated 13th January, 2015 as amended from time to time namely:-

1. *In Table II* (State Parties), appended to the said Notification -
 - (i) Against Sl. No. 12 in respect of the State of Manipur, the existing entry under column No. 3, 4, and 5 pertaining to 'Manipur State Congress Party, shall be deleted.
2. *In Table III* (Registered un-recognised parties), appended to the said Notification -
 - (i) After the existing entries at Sl. No. 1782, the following entries shall be inserted under Column Nos. 1, 2 & 3, respectively:-

Sl. No.	Party's Name	Address
1783	Navbharat Ekta Dal	Dhiman Bhawan, Nagrota Surian, Tehsil- Jawali, District- Kangra, Himachal Pradesh- 176027
1784	Bhartiya Dalit Party	Khata No. 269, Mohalla- Vijaynagar, Post- Vijaynagar, Anchal- Banka, District- Banka, Bihar.
1785	Bhartiya Lokshahi Party	Khadka Road, Ramdev Baba Mandir, Tal – Bhusawal, District – Jalgaon, Maharashtra - 425201

1786	Rashtrawadi Janwadi Manch	H.No.-160, Jodhi ka Pura, Azamgarh City, Azamgarh, Uttar Pradesh
1787	Social Movement Party	H.O. – 539, Lane No. – 29, Rajpura Mangotrian, Jammu, Jammu & Kashmir-180001.
1788	Rashtrawadi Praja Dal	C-2/60, Ram Park – I, Loni, District – Ghaziabad, Uttar Pradesh - 201102
1789	Gujarat Jan Chetna Party	A-69, Trikarn Nagar Section-1, Near Chowpaty Garden, L.H. Road, Surat, Gujarat- 395010.
1790	Radical Democrats	D. No. 4-9-771/P70, Pavangiri Colony, Hayatnagar, Hyderabad, Telangana -501505.
1791	Garib Janshakti Party	Ward No. 03, Holding no. 15, Behind Swarn Batika Sari Showroom, Mohalla- Brahampura, Laxmi Chowk, Main Road Muzaffarpur, Muzaffarpur, Bihar- 842003.
1792	Jan Congress Party	Ward No. 1. House No. 395, Bokakhat Town, District- Golaghat, Assam- 785612.
1793	Rashtriya Aamjan Party	B-225, Old Minal, J.K.Road, Bhopal, Madhya Pradesh- 462023.
1794	Akhil Bhartiya Sarvadharna Samaj Party	72, Bajrang Nagar, Road No.6, Manewada Road, Post- Parvatinagar, Nagpur, Maharashtra- 440027
1795	Rashtriya Jansena Party	Shop No. 101, Madina Complex, Kumbhartek, Shirpur, District- Dhule, Maharashtra
1796	Maharashtra Sambhaji Sena Paksha	B-13, Rafiq Compound, Kishan Nagar, West Durtgati Marg, Dahisar (East), Mumbai, Maharashtra-400068.
1797	Bhartiya Rashtrawadi Party	J-74A, Gali No-14, Khasra No. 6/14, Swaroop Nagar, Delhi - 110042.

1798	The National Road Map Party of India	B-145, New Ashok Nagar, Delhi- 110096.
1799	Action Party	Village and Post- Maigalganj, Main Market, Near Haricharneshwar Mahadev Mandir, Block- Pasgawan, District- Lakhimpur (Khiri), Uttar Pradesh.
1800	Rashtriya Mazdoor Kisan Party	Aakash Bhawan, Opp. IDBI Bank, Main Road Dadri, Surajpur, Greater Noida, Vikas Khand- Visrakh, Tehsil- Sadar, District- Gautam Budh Nagar, Uttar Pradesh.
1801	Bhartiya Awaam Activist Party	Village-Keshru, P.S. – Chandauti, District – Gaya, Bihar - 823002.
1802	Bhartiya Navodaya Party	Village- Aheria, Post- Chakarnagar, Chakarnagar Chauraha, District- Etawah, Uttar Pradesh.
1803	Bhartiya New Sanskar Krantikari Party	Village and Post- Sahasarawan, P.S- Bhagwanpur Hatt. District- Siwan, Bihar - 841408
1804	Tamilar Desiya Munnani	119/A, Dippoline C.Pallavaram, Chennai, Tamil Nadu-600043
1805	Indian Business Party	1207, Pragati Tower, 26-Rajendra Place, New Delhi-110008.
1806	Manav Hit Party	575/1, Sector-24, Tubewell Colony, Agra Road, Etah, Uttar Pradesh- 207001
1807	Adarsh Vyawastha Party	Sugahi Ward No.12, Village- Banjaria, Town Area Salempur, District- Deoria, Uttar Pradesh- 274509.
1808	Bharat Parivar Party	Bharat Hridya Aashram, Mohalla- Karaccha, Jawalapur, Haridwar, Uttrakhand- 249407.

1809	Bhartiya Kranti Vir Party	Village- Kajichak, Post and Police Station- Sandesh, District- Bhojpur Bihar-802164
1810	Jana Vaahini Party	Door No. 28-5-37A, 12th Road, Santhi Nagar, Eluru, West Godawari District, Andhra Pradesh-534001
1811	Aam Nagrik Party	Village- Baulla Mazupur, Post- Kiratpur Nimana, Block-Gonda, Tehsil- Eglash, District- Aligarh, Uttar Pradesh.
1812	Hindustani Awam Morcha (Secular)	Maa Shabari Kutir, Godawari, P.S. - Rampur, District – Gaya, Bihar-823001.
1813	Rashtriya Janvikas Party (Democratic)	Manorma Sadan, Indrapuri Sipara, Post Office- Dhelwan, Thana- Beur District- Patna Bihar 800020.
1814	Rastriya Sadabahar Party	72,Tulsi Mandi, Hotel Maharani, Maharani Chowk, Post- Gulzarbagh, Thana- Aalamganj, Patna City, District- Patna, Bihar 800007.
1815	Rashtriya Kisan Samaj Party (United)	Mohalla- Pateganj, Post- Kanth, Tehsil- Kanth, District- Moradabad, Uttar Pradesh-244501
1816	Pravasi Nivasi Party	Maha Mahal Building, T.C.-1/1502/7, Pazhaya Road, Medical College P.O, District - Thiruvananthapuram, Kerala-695011
1817	Bhartiya Mitra Party	Circle-10, Holding No.-79A/64, Mohalla- Gola Road, Bakarganj, District- Patna, Bihar - 800004.
1818	Kamatapur People's Party (United)	Village & Post- Bhandani, P.S- Dhupguri, District- Jalpaiguri, West Bengal-735210

1819	Janmat Party	C2A/107, Pocket-16, Janakpuri, New Delhi-110058.
1820	Bhartiya Samajvadi Sena	Bhawan No. S- 2/525, Mohalla-Sikraul, Post- Cantonment, District - Varanasi, Uttar Pradesh -221002
1821	Lok Jan Sangharsh Party	Village- Jamunaha, Post- Sounkhia, Vikas Khand Bankeganj, District- Lakhimpur Khiri, Uttar Pradesh- 262802
1822	Bahujan Sena	124A/G-1, Sector-6, Vaishali, Ghaziabad, Uttar Pradesh- 201012
1823	Janta Raj Vikas Party	Village- Chakfaj, Post- Sukki, P.S- Patepur, Distirct- Vaishali, Bihar-843114.
1824	Bharatiya Yuva Party (Democratic)	Ward No. 54, Circle No. 71, Biscoman Golambar, Near B.S.N.L Telephone Exchange, Post Office- Gulzarbagh, Kumhrar, Patna, Bihar- 800007.
1825	National Jagaran Party	H.O.-14, Montessory School lane, Near Maruti Auto Mobiles, Boring Road, Patna, Bihar - 800001.
1826	Jan Adhikar Party (Loktantrik)	Ward No. 05/14, Vardhman Hata, Arjun Bhawan, Arjun Nagar, Post office- Purnea, P.S- Sahayak k. Haat, District- Purnea, Bihar-854301.
1827	Rashtrawadi Yuva Party	ARSI House, Pragati Nagar, Chakmohabbat, P.O- Bhikhanpur, P.S- Ahiyapur, District- Muzaffarpur, Bihar-842004.
1828	Gandhi Prakash Party	House No.-126, Khata No.-236, Plot No.- 637, Village-Sikathi, Post- Akhalashpur, P.S. – Bhabhua, District- Kaimur, Bihar.

1829	Rashtriya Jansabha Party	Kondagaon, Forest Colony Ward, District- Kondagaon, Chhattisgarh-494226
1830	Rashtriya Lokraj Party	H. No. 73/382, Mohalla – Vankhandi Teela, (Behind of Sahkari Bank), Mathura, Uttar Pradesh- 281001.
1831	Telangana Studentz United for Nation Party	H.No. 3-85, Bowrampet Village, Quthubullapur Mandal, Ranga Reddy District, Telangana-500043.
1832	Vidiyalai Thedum Indhiyargal Party	#10/2032, South Thiruppachethi, Post - Thiruppachethi, Taluk - Thiruppuvanam, District – Sivagangai, Tamil Nadu 630610.
1833	Maanavvaadi Janta Party	Village- Dogi, Post Office- Gorour, P.S. – Chhabilapur, Via – Rajgir, District- Nalanda, Bihar-803116.
1834	Bhartiya Jan Manas Party	H. No. 262 Gha, Sarsawan, Arjunganj, P.S. – Arjunganj, Tehsil & District – Lucknow, Uttar Pradesh- 226002.
1835	Hamara Sahara Party	Sanand Bhawan, Village and Post – Masaurha, P.S. – Paliganj, District - Patna, Bihar – 801110
1836	Swaraj Party (Loktantrik)	H.No. -17, Village – Mogalpur, Gram Panchayat – Mogalpur, P.O. – Bakhtiyarpur, District – Patna, Bihar – 803212
1837	Akhand Samaj Party	2/45, Baloo Aada, Sanjay Gandhi Nagar, P.N.Road, P.S- Hazratganj, Lucknow, Uttar Pradesh- 226001
1838	Young India Party	Circle No. 28, Holding No. 128/113, Arya Kumar Road, Machhuatoli, P.S- Kadamkuan, District - Patna, Bihar -800004

1839	Sangharsh Party of India	House No. 314, Shanti Niketan, D.M. Road, Bulandshahr, Uttar Pradesh - 203001
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- (ii) In the Hindi version, against Sl. No. 204 the existing entry under column 2 shall be substituted by the entry 'Awami Aamjan Party'.
- (iii) Against Sl. No. 307 in respect of 'Bharatiya Jan Kisan Party', the existing entries under column 3 shall be substituted by the entries '1080C, Babaji Bag, Tilak Road, Balua Ghat, Allahabad, Uttar Pradesh'.
- (iv) Against Sl. No. 311, the existing entry under column 2 shall be substituted by the entry 'Jago Bharat Jago Party'.
- (v) Against Sl. No. 375 in respect of 'Bharatiya Satyarth Sangathan', the existing entries under column 3 shall be substituted by the entries 'Bharat Nagar, Prem Vidyalaya, Railway Crossing, Opposite Radhapuram Housing Colony, Near Birla Mandiar, Varindavan Road, G.T.V - 3, Mathura-281003, (U.P.)'.
- (vi) Against Sl. No. 895 in respect of 'Lok Satta Party', the existing entries under column 3 shall be substituted by the entries 'Flat No.801, Srinivasa Towers, Beside ITC Kakatiya Hotel, Begumpet, Hyderabad-500016, Telangana'.
- (vii) Against Sl. No.1042 in respect of 'National Lokmat Party', the existing entries under column 3 shall be substituted by the entries 'Village - Jisauri, Post - Mundali, District - Meerut, Uttar Pradesh'.
- (viii) Against Sl. No. 1250 in respect of 'Rashtriya Aikta Manch Party', the existing entries under column 3 shall be substituted by the entries 'D-197, Kunwar Singh Nagar, Nangloi, Delhi-110041'.
- (ix) Against Sl. No.1402 in respect of 'Rashtriya Swabhimani Party', the existing entries shall be deleted.
- (x) Against Sl. No.1473 in respect of 'Samata Sangharsh Party', the existing entries under column 3 shall be substituted by the entries '55 B, Radheypuri Extension-I, Delhi-110051'.
- (xi) Against Sl. No.1486 in respect of 'Sankhyanupati Bhagidari Party', the existing entries under column 3 shall be substituted by the entries 'New Vighrapur, Mithapur, (Bus Stand) Patna-800001'.
- (xii) Against Sl. No.1543 in respect of 'Shubha Karnataka', the existing entries under column 3 shall be substituted by the entries 'House No.1262, Kustagi Road, 1st Cross, Gajendragad, Distt. Gadag - 512114, Karnataka'.

- (xiii) Against Sl. No.1572 in respect of 'Swabhiman Party', the existing entries under column 3 shall be substituted by the entries '31/666, New Shanti Nagar, Raipur, Chhattisgarh - 492001'.

3. Existing *Table IV* (List of Free Symbols), appended to the said Notification shall be substituted by the following:-


TABLE IV
(LIST OF FREE SYMBOLS)

1	Almirah
2	Air Conditioner
3	Auto- Rickshaw <i>(In all States and Union Territories except in the States of Andhra Pradesh and Telangana)</i>
4	Balloon
5	Bangles
6	Basket containing Fruits <i>(In all States and Union Territories except in the State of Tamil Nadu)</i>
7	Bat
8	Batsman
9	Battery Torch
10	Bead Necklace
11	Belt
12	Bench
13	Binoculars
14	Biscuit
15	Black Board
16	Boat with Man and Sail
17	Bottle
18	Box
19	Bread
20	Brief Case
21	Brush
22	Bucket
23	Cake
24	Calculator
25	Camera
26	Can
27	Candles
28	Carpet
29	Carrom Board
30	Cauliflower
31	Chakki
32	Chapati Roller

33	Chappals
34	Chess Board
35	Clip
36	Coat
37	Coconut
38	Colour Tray & Brush
39	Cot <i>(In all States and Union Territories except in the State of Kerala)</i>
40	Cube
41	Cup & Saucer
42	Cutting Pliers
43	Dao
44	Diamond
45	Diesel Pump
46	Dish Antenna
47	Dolli
48	Door Bell
49	Electric Pole
50	Envelope
51	Flute
52	Frock
53	Frying Pan
54	Funnel
55	Gas Cylinder
56	Gas Stove
57	Glass Tumbler
58	Grapes
59	Green Chilli
60	Harmonium
61	Hat <i>(In all States and Union Territories except in the States of Andhra Pradesh and Telangana)</i>
62	Helmet
63	Hockey and Ball
64	Ice Cream <i>(In all States and Union Territories except in the State of Tamil Nadu)</i>
65	Iron
66	Lady Finger
67	Letter Box
68	Mixee
69	Nail Cutter
70	Neck Tie
71	Pears <i>(Except in Tamil Nadu and Pudducherry)</i>
72	Peas

73	Pen Nib with Seven Rays
74	Pen Stand
75	Pencil Sharpener
76	Pestle and Mortar
77	Pillow
78	Plate Containing Food
79	Plate Stand
80	Pot
81	Pressure Cooker
82	Razor
83	Refrigerator
84	Ring
85	Safety Pin
86	Saw
	<i>(In all States and Union Territories except in the State of Kerala)</i>
87	School Bag
88	Scissors
89	Sewing Machine
90	Shoe
91	Skipping Rope
92	Slate
93	Stethoscope
94	Stool
95	Swing
96	Syringe
97	Table
98	Tea Filter
99	Telephone
100	Television
101	Tennis Racket & Ball
102	Tent
103	Tooth Brush
104	Trumpet
105	Violin
106	Walking Stick
107	Water Melon
108	Whistle
109	Window

By order,


(VARINDER KUMAR)
SECRETARY
ELECTION COMMISSION OF INDIA